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**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.328/2004 in O.A.No.1294/2003

Tuesday, this the 5th day of July 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S.K. Naik, Member (A)**

Shri Mahavir Prasad
S/o Mahajeet Singh
Under Railway Station, Fazullapur
Allahabad

Applicant

(By Advocate: Smt. Meenu Mainee for Shri BS Mainee)

Versus

1. Shri R.R. Jaruhar
General Manager
Northern Railway
Baroda House, New Delhi
2. Shri IPS Anand
General Manager
North Central Railway
Allahabad (UP)
3. Shri Sri Prakash
Divisional Railway Manager
North Central Railway
Allahabad

Respondents

(By Advocate: Shri Rajinder Khatter)

O R D E R (ORAL)

Justice M.A. Khan:

Learned counsel for respondents has stated that the order of this Tribunal dated 12.4.2004 passed in OA-1294/2003 has been fully complied with and the monetary dues have already been paid. Learned proxy counsel for applicant agrees to it but she has requested that the applicant may be given leave to approach this Tribunal afresh.

2. In view of the submissions made by both the parties, we do not think it proper now to proceed in the matter further. Accordingly, CP is dismissed. Notice discharged. However, in case the applicant has

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any grievance, he is free to take recourse to the proper legal proceeding.

Naik
(S. K. Naik)
Member (A)

Khan
(M.A. Khan)
Vice Chairman (J)

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